

ITEM NO.24 Court 3 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(CrI.) No. 10/2009 In W.P.(C) No. 202/1995

AMICUS CURIAE Petitioner(s)

VERSUS

PRASHANT BHUSAN AND & ANR. Respondent(s)

(IA No. 19790/2010-CONDONATION OF DELAY IN FILING COUNTER
AFFIDAVIT)

Date : 17-08-2020 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) By Courts Motion, AOR

For Respondent(s) Mr. Tushar Mehta, SGI
Mr. K.M. Nataraj, ASG
Mr. Kanu Agarwal, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Mohit Chaudhary, Adv.
Ms. Puja Sharma, AOR
Mr. Kunal Sachdeva, Adv.
Mr. Shyam Singh Yadav, Adv.
Mr. Imran Ali, Adv.
Mr. Balwinder Singh Suri, Adv.
Mr. Praveen Kumar, Adv.
Ms. Garima Sharma, Adv.

Applicant-in-person, AOR

Dr. Rajeev Dhavan, Sr. Adv.
Mr. Kamini Jaiswal, AOR

Mr. Kapil sibal, Sr. Adv.
Mr. Rohit Kumar Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties at some length.

The question that has been framed by this Court has certain

far-reaching ramifications on which we would like to hear the learned counsel for the parties.

We would also like the learned counsel to address this Court on the following additional issues:

(i) In case a public statement as to corruption by a particular Judge(s) is permissible, under what circumstances and on what basis, it can be made, and safeguards, if any, to be observed in that regard ?

(ii) What procedure is to be adopted to make complaint in such cases when the allegation is about the conduct of a sitting Judge ?

(iii) Whether against retired Judge(s), any allegation as to corruption can be made publicly, thereby shaking the confidence of general public in the judiciary; and whether the same would be punishable under the Contempt of Courts Act?

List on 25.8.2020.

(GULSHAN KUMAR ARORA)
AR-CUM-PS)

(R.S. NARAYANAN)
COURT MASTER